

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 104
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.
Vs.

Ninex Developers Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Anand Chhibber, Sr. Adv. with Mr. Sanjay Goswami,
Adv.

For the Respondent(s): Mr. K. Datta, Mr. Vivek Malik, Mr. Vivek Sinha, Mr.
Divyam Agarwal, Mr. Yash Kotak, Ms. Moushree
Shukla, Advs.

ORDER

CA- (vide dairy no. 071010208297/2019):-

There is an amicable settlement between the parties and final details have now been worked out. According to the amicable settlement, the post-dates cheques have been issued which are finally to be paid by September, 2019.

In view of the above, the petition is dismissed as withdrawn on the basis of compromise with liberty to the petitioner to file an appropriate application, in case the terms of the settlement are violated.

The application stands disposed of.

-Sd-

(M. M. KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)